

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

CORAM:

Shri K.N. Sinha, Member

Petition No.66/2005

In the matter of

Tariff for sale of electricity by Damodar Valley Corporation and the Inter-State Transmission of Electricity

And in the matter of

Damodar Valley Corporation **Petitioner**

Vs

1. Department of Energy, Govt. of West Bengal, Kolkata
2. Department of Energy, Govt. of Jharkhand, Ranchi
3. West Bengal State Electricity Board, Kolkata
4. Jharkhand State Electricity Board, Ranchi
5. Ministry of Power, New Delhi **Respondents**

The following were present:

1. Shri R.K. Sengupta, DCE, DVC
2. Shri S.N. Choudhuri, CE, DVC
3. Shri A. Biswas, DVC
4. Shri A.K. Mukherjee, SE(T), DVC
5. Shri Ashok Mukherjee, DVC
6. Shri G. Mukherjee, DCE, DVC
7. Shri R. Basuri, SE(T), DVC
8. Shri T.K. Gupta, DVC
9. Shri Arulraj Solomon, DVC
10. Shri Ramachandran, DVC
11. Shri Rajiv Jain, DVC
12. Shri K.P. Ray, Bhaskar Shrachi
13. Shri Shyamal Sarkar, Bhaskar Shrachi
14. Ms. Sanmya Sharma, Bhaskar Shrachi
15. Shri Gautam Shroff, Bhaskar Shrachi
16. Shri Debhath Ghosh, Bhaskar Shrachi

**ORDER
(DATE OF HEARING: 16.1.2006)**

Heard the representatives of the parties present at the hearing.

2. One of the issues debated is regarding the debt-equity ratio to be considered for the purpose of tariff. The petitioner is directed to place on record detailed submissions in this regard latest by 23.1.2006 with a copy to the respondents who may file their response latest by 30.1.2006 with a copy to the petitioner.

3. List for further directions on 8.2.2006 at 10.30. AM.

Sd/-
(K.N. SINHA)
MEMBER

New Delhi, dated 16th January, 2006